

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 323

IA-1088/2024 IA-4740/2023 IA-1498/2023 IA-6113/2022

In

IB-266(ND)/2019

IN THE MATTER OF:

Mr. R Tarkeshwar Narayan

Vs

Horizon Buildcon Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 02.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli,

Ms. Jasleen Singh Sandha (Advs.)

For IOB Bank : Adv. Swati Sood, Adv. Anjali Jain, Adv. Sagar Aggarwal

For the Ex Manage : Ms. Nattasha Garg Mr Thakur Ankit Singh, Advs.

For the Respondent : Mr. Aditya Nayyar, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1088/2024:-

One week time granted to the parties to comply with the order dated
04.04.2024

List the matter on **16.05.2024**.

IA-4740/2023:-

One week further time granted to enable the Respondent No. 2 to bring on
record the written submissions.

List the matter on **16.05.2024** for compliance.

IA-1498/2023 IA-6113/2022:-

List these applications on **16.05.2024** along with IA-1088/2024.

Sd/-

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**